

[Shri K. A. Rajan]

This closure step would virtually mean, throwing out students on the verge of completion of their research.

No university order was passed and yet the authorities arbitrarily changed the basic structure of the Centre.

Therefore, I urge upon the Government to put a stop to this ill-advised move to close the said Centre.

(v) NEED FOR SETTING-UP A BENCH OF ALLAHABAD HIGH COURT AT BAREILLY.

श्री हरोभा कुमार गंगवार (पीलीभीत) : उपाध्यक्ष महोदय, उत्तर प्रदेश के बरेली नगर में इलाहाबाद हाई कोर्ट की बेंच खोले जाने के लिए बरेली व उसके आसपास के 8, 10 जिलों के वकील कई दिन से हड़ताल कर के व अदालतों का बहिष्कार कर के सार्वजनिक सभाएँ व जुलूसों का आयोजन कर रहे हैं। मुद्गर पर्वतीय क्षेत्रों में पिथौरागढ़, चमौली, देहरी, अल्मोड़ा नौताल के निवासियों को भी बरेली में हाई कोर्ट की बेंच स्थापित होने से अन्यायिक लाभ होगा। वकीलों व जनता की यह मांग सर्वथा उचित है। इलाहाबाद हाई कोर्ट में अठारह हजार मुकदमों अनिर्णीत पड़े रहना भी इन मांग का औचित्य सिद्ध करता है। इन सार्वजनिक महत्व के इस प्रश्न पर मैं माननीय विधि एवं न्याय मंत्री का ध्यान आकृष्ट करते हुए बरेली में हाई कोर्ट की बेंच की स्थापना की मांग करता हूँ।

(vi) REPORTED DISAPPEARANCE OF A DISTRICT AND SESSIONS JUDGE OF RAJASTHAN SINCE 16TH MARCH, 1981.

SHRI KRISHNA KUMAR GOYAL (Kota): A District and Session Judge of Rajasthan disappeared mysteriously since March 16, 1981. Shri Mangat

Ram Mitruka of Jaunjhuni, who is under transfer orders, left the residence of Shri R. L. Gupta in pursuit of some persons moving outside the house in suspicious circumstances. Shri Mitruka had come to Delhi with documentary evidence to expose the corruption prevailing in Rajasthan judiciary. Shri Mitruka had met Chief Justice of India, on March 9 about the documents in his possession. Some suspicious persons were following Shri Mitruka around in Delhi and visited his room in Birla Mandir where he was staying. Later on he shifted to the residence of Shri R. L. Gupta, Additional District Judge, Delhi. But even at the residence of Shri Gupta, some persons were after him. On March 16, Shri Mitruka went after the persons standing outside the house of Shri Gupta in suspicious circumstances. Shri Mitruka had collected documentary evidence on corruption in the Rajasthan judiciary in his capacity as Vigilance Register of the Rajasthan High Court. In the past Shri Mitruka had received several threats to his life. His sudden mysterious disappearance has caused serious concern. I request the Union Law and Home Ministers to help in tracing Shri Mitruka.

(vii) STEPS TO IMPROVE DISTANT COMMUNICATION FACILITIES IN BACKWARD DISTRICTS OF UTTAR PRADESH.

श्री हरोभा चन्द्र सिंह रथिन (अल्मोड़ा) : उपाध्यक्ष महोदय, उत्तर प्रदेश के 5 पर्वतीय जनपद दूरसंचार सेवाओं के संदर्भ में बहुत गिछड़े हुए हैं, जिनके कारण-स्वरूप यहाँ के लोगों को बहुत अधिक अमुविधा का सामना करना पड़ा है :—

(1) यहाँ के जनपदों के मुख्यालयों को साइकोबैक प्रणाली द्वारा लखनऊ व देहली से जोड़ा जाना आवश्यक है, ताकि प्रदेश की व देश की राजधानी से यहाँ के लोगों का सीधा सम्बन्ध जुड़ सके।